HCC No. 17/2023

HIGH COURT OF KARNATAKA BENGALURU-1 DATED: 31st JULY 2023

NOTIFICATION

Sub: Rolling out of new version of e-Filing 3.0 in the High Court of Karnataka and District Judiciary of the State:

The learned Advocates, Litigants, Party-in-Person, Government Departments both Central and State, its agencies and Public in General are hereby informed that, the High Court of Karnataka has recently implemented the latest version of e-Filing 3.0 both in the High Court of Karnataka and District Judiciary in the place of its old version of e-Filing 1.0 and it is the new version which has several new innovative features to pave the way for paperless environment in the Judicial System.

The user may kindly visit the portal https://filing.ecourts.gov.in/pdedev/ for one time registration and for making e-Filing of Court cases.

The users are hereby requested to acquaint themselves with the Karnataka Electronic Filing (e-Filing) Rules, 2021 and the Government Departments both the Central and State may kindly take note of the High Court of Karnataka Notification No. HCC 60/2021 dated 23.12.2021 which mandated compulsory e-Filing of cases and documents by the Government with effect from 01.01.2022.

Hence, all are requested to make use of the new and innovative features available in the e-Filing 3.0 version to enable the Judicial System to have paperless environment.

Sd/-(K.S. BHARATH KUMAR) REGISTRAR GENERAL